

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGSPetition(s) for Special Leave to Appeal (Crl.) No(s).2100/2024

(Arising out of impugned final judgment and order dated 04-01-2024 in CRWP No.9859/2023 passed by the High Court of Punjab & Haryana at Chandigarh)

SUKHPAL SINGH KHAIRA

Petitioner(s)

VERSUS

STATE OF PUNJAB &amp; ORS.

Respondent(s)

(IA No.36064/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No.68625/2024 - EXEMPTION FROM FILING O.T. AND IA No.68624/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 10-04-2024 This matter was called on for hearing today.

CORAM : HON'BLE MS. JUSTICE BELA M. TRIVEDI  
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s) Mr. P.S. Patwalia, Sr. Adv.  
Mr. Vikram Chaudhari, Sr. Adv.  
Mr. Nikhil Jain, AOR  
Mr. Rishi Sehgal, Adv.  
Ms. Arveen Sekhon, Adv.  
Ms. Nikita Gill, Adv.  
Ms. Muskaan Khurana, Adv.  
Ms. Divya Jain, Adv.  
Ms. Monica Dhingra, Adv.

For Respondent(s) Mr. Siddharth Dave, Sr. Adv.  
Mr. Gurminder Singh Ag Punjab, Sr. Adv.  
Mr. Siddhant Sharma, AOR  
Ms. Tanisha Kaushal, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

1. The learned senior counsel, Mr. Dave for the respondent No.1 - State states on instructions that the respondent shall not proceed further with the proceedings before the Trial Court till the next date. He also seeks time to file counter affidavit.
2. Two weeks' time is granted to file the counter affidavit. Rejoinder, if any, be filed, within one week thereafter.
3. List on 07.05.2024.

(RAVI ARORA)  
COURT MASTER (SH)

(MAMTA RAWAT)  
COURT MASTER (NSH)